

Title: Need to impress upon the State Government of Karnataka to release 205 TMC of water to Tamil Nadu.

SHRI M. SELVARASU (NAGAPATTINAM): I would like to draw the attention of the Government towards the non-implementation of the interim order awarded by the Cauvery Water Disputes Tribunal.

As the negotiations between the riparian States of Tamil Nadu and Karnataka failed, the then Prime Minister Shri V.P. Singh constituted a tribunal under the Chairmanship of Justice Chittagosh Mukherjee. The tribunal unanimously ordered the release of 205 TMC of water to Tamil Nadu.

During this year, due to failure of monsoon and high temperature, the Cauvery Delta is facing a drought-like situation. Every year, on 12th June, water used to be released from Mettur Dam for agriculture purpose. This year, the level in Mettur Dam is very low. So, I request the Government to honour the judgement of the tribunal and instruct the Government of Karnataka to release 205 TMC of water immediately through Krishna Raja Sagar Dam.

SHRI VAIKO (SIVAKASI): Sir, I associate myself with what Shri Selvarasu has said.